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**IOIN-LPA-1391-2015 in
LPA-1391-2015**

**SUNIL KUMAR AND ORS
V/S
STATE OF HARYANA AND ORS**

Present: Mr. Shivam Malik, Advocate for Caveator.

Ms. Mamta Singla Talwar, DAG, Haryana.

This case has come up as the Registry has put up before us.

While deciding the LPA on 13.5.2016, the Court deemed it appropriate to direct for conducting an enquiry and the State was asked to appoint Senior officer for the said purpose to look into the syphoning of funds to the various schools for non-existent 4 lacs students. It is informed that in terms of the directions issued by the Court (supra), the State did not submit its appropriate response, whereafter this Court vide order dated 02.11.2019, ultimately directed the SIT to handover the documents of FIR to Superintendent of Police, Central Bureau of Investigation, Chandigarh, which further directed the CBI to investigate into the matter within the period of three months.

It is informed that the CBI challenged the order dated 02.11.2019 by preferring SLP before Hon'ble the Supreme Court, but the SLP has been dismissed vide order dated 04.12.2023.

It is noticed that Mr. Rajiv Anand, Advocate was early appearing for CBI in this case. Mr. Deepak Sabherwal, Advocate who appears for the CBI is directed to inform the Court about the present status and the report of investigation conducted by the CBI before the next date of hearing. Name of Mr. Deepak Sabherwal, Advocate be shown in the cause list.

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List the matter on 22.07.2024.

Status report be filed in the meantime.

A copy of this order shall also be sent to Superintendent of Police, CBI, Chandigarh, with further direction that a responsible officer, who was conducting investigation shall remain present in the Court on the adjourned date.

(SANJEEV PRAKASH SHARMA)
JUDGE

(SUDEEPTI SHARMA)
JUDGE

May 22, 2024
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